



## **The Telangana Court-Fees and Suits Valuation (Amendment) Act, 2020**

Act 17 of 2020

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**THE TELANGANA GAZETTE**  
**PART IV-B EXTRAORDINARY**  
**PUBLISHED BY AUTHORITY**

No. 17] HYDERABAD, SATURDAY, SEPTEMBER 19, 2020.

**TELANGANA ACTS, ORDINANCES AND  
REGULATIONS ETC.**

The following Act of the Telangana Legislature, received the assent of the Governor on the 19th September, 2020 and the said assent is hereby first published on the 19th September, 2020 in the Telangana Gazette for general information:-

**ACT No. 17 OF 2020.**

**AN ACT FURTHER TO AMEND THE TELANGANA  
COURT-FEES AND SUITS VALUATION ACT, 1956.**

Be it enacted by the Legislature of the State of Telangana in the Seventy-first Year of the Republic of India as follows:-

1. (1) This Act may be called the Telangana Court-fees and Suits Valuation (Amendment) Act, 2020.

Short title  
and  
commence-  
ment.

[1]

A. 75 (RSN)

(2) It shall come into force on such date as the Government may, by notification, in the Telangana Gazette appoint.

Substitution  
of section  
66-A.  
Act VII of  
1956.

2. In the Telangana Court-fees and Suits Valuation Act, 1956 (hereinafter referred to as principal Act), for section 66-A, the following shall be substituted, namely,-

“66-A. Refund of Fee :- Where the Court refers the parties to the suit to any one of the mode of settlement of dispute referred to in section 89 of the Code of Civil Procedure, 1908 or the refund to Court fee permitted under the provisions referred herein before, the plaintiff shall be entitled to a certificate from the Court authorizing him to receive back from the Collector, the full amount of the fee paid in respect of such plaint or to transfer the amount to the party equivalent to the fee paid by way of e-challan or by NEFT or by RTGS or any other mode as permitted by High Court from time to time by issuing necessary Circulars/Proceedings.”.

Central  
Act 5 of  
1908.

Substitution  
of section  
69.

3. In the principal Act, for section 69, the following shall be substituted, namely,-

“69. Collection of fees by stamps:- All fees chargeable under this Act shall be collected in stamps or by way of e-challan or by NEFT or by RTGS or any other mode as permitted by the High Court from time to time by issuing necessary Circulars/Proceedings.”.

Substitution  
of section  
70.

4. In the principal Act, for section 70, the following shall be substituted, namely,-

“70. Stamps to be impressed or adhesive:- If any fee chargeable under this Act is permitted to be paid by the stamps instead or by way of e-challan or by NEFT or by RTGS or any other mode as permitted by the High Court from time to time by issuing necessary Circulars/Proceedings, then the stamps (used to denote any fees chargeable under this Act) shall be impressed or adhesive

or partly impressed and partly adhesive as the State Government may, by notification in the Telangana Gazette, from time to time direct.”.

5. In the principal Act, in section 71, after the words “it shall not be necessary to impose a fresh stamp” the following shall be added, namely,-

Amendment  
of section  
71.

“or transfer equivalent amount by way of e-challan or NEFT or RTGS.”.

6. In the principal Act, in section 72, for sub-section (1), the following shall be substituted, namely,-

Amendment  
of section  
72.

“(1) If fee under this Act is permitted to be paid by way of stamp, or by way of e-challan or by NEFT or by RTGS or any other mode as permitted by High Court from time to time by issuing necessary Circulars/Proceedings, no document requiring a stamp under this Act shall be filed or acted upon in any proceedings in any Court or office until the stamp has been cancelled.”.

7. In the principal Act, after section 74, the following new section shall be inserted, namely,-

Insertion  
of new  
section  
74-A.

**74-A. Punishment :-** Any party to the suit or proceedings paid Court-fee by illegal or fraudulent transfer by NEFT or RTGS or by e-challan or by used or fake Court-fee stamps, such offence is cognizable and shall be liable for punishment with imprisonment for a term which may extend to three years, or with fine which may equivalent to the Court fee paid by playing fraud, or with both.”.

**A. SANTHOSH REDDY,**  
Secretary to Government,  
Legal Affairs, Legislative Affairs & Justice,  
Law Department.